IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 372 of 2020

Mahesh Prajapati --- --- Petitioner
Versus
The State of Jharkhand --- --- Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. J.S. Singh, Advocate
For the State : Mr. Moti Gope, A.P.P

Order No. 07 Dated 25th June, 2020

Mr. J.S. Singh, learned counsel for the petitioner seeks permission to withdraw this application.

Mr. Moti Gope, learned APP does not have any objection.

Permission is accorded.

This application is accordingly dismissed as withdrawn .

However, if the petitioner surrenders before the learned trial court and prays for bail, this order shall not prejudice the learned court below while considering the bail application of the petitioner.

(RONGON MUKHOPADHYAY,J.)

MK